

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 595  
ANSWERED ON 06<sup>TH</sup> FEBRUARY, 2025**

**ROADS/HIGHWAYS IN KALAHANDI AND NUAPADA**

**595. SMT. MALVIKA DEVI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the total budget allocated for the construction and maintenance of roads and highways in Kalahandi and Nuapada regions;**
- (b) the steps being taken by the Government to ensure the safety of people on roads and highways; and**
- (c) the steps being taken to ensure that compensation is given on a priority basis to people who are involved in accidents and the family of such peoples?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

- (a) Government in Ministry of Road Transport & Highways is primarily responsible for development & maintenance of National Highways (NHs). Budgets are allocated state-wise and agency-wise. There is no provision for District-wise budget allocation for construction & maintenance of NHs. 16 Nos. of National Highway (NH) projects costing Rs.1,461.60 crore has been sanctioned in Kalahandi and Nuapada region since 2014, and necessary funds are available for the completion of these projects.**

**(b) Provision for adequate road safety measures such as crash barriers on vulnerable locations, Solar street lights, Retro reflectorised signages, Road studs, Road markings, etc as per IRC codes & Government's guidelines, is provided in contract agreement of National Highways works.**

**(c) As per section 161 of Motor Vehicles Act, 1988, Central Government shall provide compensation in respect of death or grievous hurt to persons resulting from hit and run motor accidents. Accordingly, the compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 has been notified by Central Government and has been implemented w.e.f. 01.04.2022.**

**Under this Scheme, a fixed sum of Rs. 2 lakh is to be provided in case of death, and a fixed sum of Rs.50,000 is to be provided in case of grievous hurt. The compensation is required to be provided to the claimants as per a time-bound procedure defined under the Scheme. The Claims Enquiry Officer is required to submit a report along with his own recommendation within 1 month of receipt of claim, after which the Claims Settlement Commissioner is required to sanction the claim within 15 days of receipt of such report. Subsequently, the transfer of compensation amount to the claimant is to be processed by General Insurance Council within a period of 15 days from the date of receipt of the sanction order.**

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